

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF STG LIFECARE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	STG LIFECARE LIMITED
2.	Date of incorporation of corporate debtor	24 th April, 1992
3.	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L74899DL1992PLC048460
5.	Address of the registered office and principal office (if any) of corporate debtor	108, Himalaya Palace 65, Vijay Block, Laxmi Nagar New Delhi East Delhi DI 110092
6.	Insolvency commencement date in respect of corporate debtor	Date of the Order – 10 th January, 2020 Date of receiving the Certified true Copy of the Order – 13 th January, 2020
7.	Estimated date of closure of insolvency resolution process	11 th July, 2020 Considering 180 days from the date of receiving the Certified True Copy (CTC) i.e. 13 th January, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ms. Dipti Mehta Reg No : IBBI/IPA-002/IP-N00134/2017-18/10350
9.	Address and e-mail of the interim resolution professional, as registered with the Board	201-206, Shiv Smriti, 2nd Floor, 49A, Dr. Annie Besant Road, Above Corporation Bank, Worli, Mumbai – 400 018 E-mail : dipti@mehta-mehta.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	201-206, Shiv Smriti, 2nd Floor, 49A, Dr. Annie Besant Road, Above Corporation Bank, Worli, Mumbai – 400 018 E-mail – dipti@mehta-mehta.com
11.	Last date for submission of claims	27 th January, 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://www.ibbi.gov.in/home/downloads Physical address : Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the STG Lifecare Limited on 13th January, 2020 considering the date of receipt of Certified True Copy by the Interim Resolution professional.

The creditors of STG Lifecare Limited, are hereby called upon to submit their claims with proof on or before 27th January, 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :


Dipti Mehta
Interim Resolution Professional



Date and Place : 16th January, 2020, Mumbai